

(1)	(2)	(3)	(4)
15	Meghalaya	23091	17882
16	Mizoram	14573	10701
17	Nagaland	15629	17178
18	Orissa	90575	93129
19	Punjab	509100	524302
20	Rajasthan	408012	407266
21	Sikkim	4154	3238
22	Tamilnadu	1092666	1134027
23	Tripura	16403	18515
24	Uttar Pradesh	1374778	17405819
25	West Bengal	649058	649460
<i>Union Territories</i>			
26	Andaman & Nicobar	1901	5280
27	Chandigarh	84126	85287
28	Dadra & Nagar Haveli	2250	1480
29	Delhi	1154698	1191092
30	Daman & Diu	4500	3450
31	Lakshdweep
32	Pondicherry	22849	23378
TOTAL:		12247286	12516058

Fixing the family norms for the beneficiaries of Government welfare schemes

682. DR. YELAMANCHILI SIVAJI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is any proposal to declare limited number of children a prerequisite for the beneficiaries of Government's welfare schemes so as to make family planning more successful; and

(b) if so, what are the details in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY) : (a) and (b) The family welfare strategy is being reviewed particularly in the context of Eighth Five Year Plan. Various proposals and alternatives including relating to in-

centives/disincentives are being examined in this context. No final decision has been taken in the matter as yet.

Time limit for clearance of medical reimbursement bills

683. SHRI PUTTAPAGA RADHAKRISHNA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) Whether it is fact that some cases relating to the medical reimbursement referred to MG by some statutory organisation on 16th November, 1989 for advice, are still pending;

(b) if so, whether there is any time limit within which Ministry of Health and Family Welfare is to reply such requests;

(c) whether this time stipulation is adhered to strictly; and

(d) if not, what measures Government propose to take to expedite the clearance of such pending cases?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY) : (a) No.

(b) No.

(c) Does not arise.

(d) Does not arise.

Guidelines for handling bodies of AIDS patients

684. SHRI KRISHNA KUMAR BIRLA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that his Ministry and the AIIMS have claimed that there were no guidelines for handling bodies of AIDS patients while there are explicit guidelines in a booklet titled "AIDS information for health workers for protection against AIDS" published in 1989 by the Central Health Education Bureau; and

(b) if so, whether it was a deliberate attempt to cover the lapses in handling the dead body of the Zimbabwean Diplomat or it was ignorance of the authorities with regard to the guidelines?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY) : (a) The Directorate General of Health Services has issued guidelines on infection control among Health Care Workers and setting up of AIDS units in Medical Colleges and Hospitals. Also guidelines for clinical management of HIV and AIDS cases were issued in 1988 to all the medical colleges and State Governments. These guidelines did not deal with procedures for handling the bodies of AIDS

Central Health Education Bureau has also prepared the booklet for giving information for Health Care Workers for protection against AIDS. This booklet has been distributed to all State Governments.

(b) Report of the enquiry conducted by Senior doctors of All India Institute of Medical Sciences and Lady Hardinge Medical College revealed that there was no negligence on the part of doctors or any other staff at the AIIMS and LHMC in handling the body of Zambian Diplomat.

[685. *Transferred to the 27th March 1990.*]

Dr. S. A. Hussainy Committee on Westland Helicopters

686. SHRI KRISHNA KUMAR BIRLA :

SHRI SURESH KALMADI :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Dr. S. A. Hussainy Committee set up to examine the various operational and safety hazards of Westland Helicopters have since submitted its report to Government ;

(b) if so, what are the findings thereof ; and

(c) what decision Government have taken thereon ?

THE MINISTER OF ENERGY WITH ADDITIONAL CHARGE OF THE MINISTRY OF CIVIL AVIATION (SHRI ARIF MOHD. KHAN) : (a) The Committee is due to submit its report by 31-3-90.

(b) and (c) Do not arise.